

O.A. No.289/2012

ORDER DATED 11th OF APRIL, 2012

Manoranjan Rath.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri G. Rath, Ld. Sr. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original application has been filed by the applicant with the following prayer:--

- “(a) To direct the Respondents to restore the promotion of the applicant to ITO Gr.B from 17.04.1996 as was allowed to him vide order under Annexure-A/1.
- (b) To direct the Respondents to grant the applicant all consequential service and financial benefits retrospectively ”

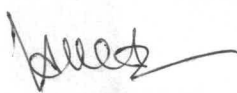
3. During the course of hearing Sri Rath, Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation dated 06.03.2012 vide Annexure-A/6 before Respondent No.3 which is still pending for consideration. Sri Rath, therefore, prayed that the applicant's grievance could be redressed if

Respondent No.3 is directed to consider and dispose of the pending representation dated 06.03.2012 vide Annexure-A/6 in view of the stand taken by the Respondents in W.P.(C) No. 2159/2010 (Union of India vs. Gangadhar Rout) filed before the Hon'ble High Court of Orissa.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to consider and dispose of the pending representation dated 06.03.2012 vide Annexure-A/6 with a reasoned & speaking order within a period of 45 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMN. MEMBER